
(2021) 04 SEBI CK 0062

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 140, 141 Of 2018

India Infoline Commodities Ltd

APPELLANT

Vs

Multi Commodities Exchange Of India

RESPONDENT

Date of Decision : 21-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0062

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Somashekhar Sunderasan, Yugandhara Khanvilkar, Ankur Loona, Yash Garach, Sameer Pandit, Sarrah Khambati, Pranay Kamdar, Wadia Ghandy

Judgement

1. We have heard Mr. Somasekhar Sundaresan, the learned counsel for the appellants and Mr. Sameer Pandit, the learned counsel for the respondent through video conference.

2. Order reserved.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.